

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI  
COURT-V

Item No.-328

Appeal No - 783/252/ND/2019

IN THE MATTER OF:

M/s. Income Tax Officer, Ward 26 (4)

Vs

ROC (M/s Vishala Export Pvt Ltd)

...Applicant

...Respondent

SECTION

Under Section -252

Order delivered on 08.01.2020

CORAM:

SHRI ABNI RANJAN KUMAR SINHA  
HON'BLE MEMBER (JUDICIAL)

SHRI K.K. VOHRA,  
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Adv. Bhawna Singh

For the Respondent :

ORDER

Ld. Counsel for Income Tax has put in appearance and submitted that she has filed the affidavit of service. The same is on record. Ld. ARoC has put in appearance and submitted that he has no objection for the revival of the company. Arguments heard. Reserved for Orders.

SD/-

(K.K. VOHRA)  
MEMBER (T)

SD/-

(ABNI RANJAN KUMAR SINHA)  
MEMBER (J)

CG